

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 412/TT/2014

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for Asset I: 400/220 kV New GIS Sub-station at Navi Mumbai along with LILO of Lonikhand- Kalwa T/L, Asset II: 400 kV D/C Vapi-Kala T/L WR 1 portion from AP18-AP38 (part of 400 kV D/C Vapi- Navi Mumbai T/L) under Western Region System Strengthening Scheme-V in WR

Date of Hearing : 24.11.2014.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited.

Respondents : Madhya Pradesh Power Management Company Ltd. and 7 others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for two assets under "Western Region System Strengthening Scheme-V". He further requested to grant AFC as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission directed the petitioner to submit the following information for the purpose of consideration of the petitioner's prayer for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations, on affidavit, with copy to all the respondents, within seven days of the issue of this Record of Proceedings:-



- a) Status of commissioning of Asset-I for which the petitioner has claimed tariff on the basis of its anticipated date of commercial operation as 1.1.2015, and trial operation certificates issued by RLDC for the assets commissioned;

3. The Commission further directed the petitioner to submit the following information on affidavit for the purpose of determination of final tariff before 26.12.2014 with a copy to all the respondents:-

- a) Status of commissioning of Asset-I (400/220 kV New GIS sub-station at Navi Mumbai along with LILO of Lonikhand- Kalwa transmission line). Auditor/ Management Certificates and tariff forms for concerned asset, if there is any change in COD of the Asset;
- b) Form 9 (Details of allocation of corporate loans to various transmission elements) in respect of all the assets;
- c) Computation of interest during construction with links for Asset-II from the date of infusion of debt fund up to 1.4.2014 as per Regulation 11 (A)(1) of the 2014 Tariff Regulations;
- d) Computation of interest during construction with links for Asset-I for the period (i) from the date of infusion of debt fund up to June, 2013 as per Regulation 11 (A)(1) of the 2014 tariff Regulations, and (ii) from July 2013 to actual date of commercial operation or revised date of commercial operation, as the case may be;
- e) Details of incidental expenditure incurred during the period of delay (from June, 2013 to actual date of commercial operation/ anticipated COD) along with the liquidated damages recovered or recoverable, if any, in respect of Asset-I;
- f) Form 4 A "Statement of Capital Cost" as per book of accounts (accrual basis) for all the assets;
- g) Reasons for anticipated delay of 51 months in Asset-I and actual delay of 42 months in Asset-2 along with documentary evidence and Asset-wise chronology of the activities as per the format given below:

Asset	Date/ period of activity	Activity	Time taken		Reason(s) for delay
			Planned	Achieved	

- h) The petitioner has cited the reason for cost overrun of 54.34 % in Asset-I as severe RoW problems in the construction of LILO of Lonikhand- Kalwa line and also inclusion of under cable trench in place of overhead line as per FR estimate. The documentary evidence explaining the differential in terms of quantity and price, and RCE as approved by the Board may be given;

- i) Reasons for huge cost variation in Form 5s (page 55 and 100 of petition), along with documentary evidence in respect of the following items:-

Items	Asset wise % Cost variation	
	1	2
Preliminary investigation, RoW, forest clearance, PTCC, general civil works, compensation, etc.	1389.2	129.95
Tower Steel	--	61.17
Isolators	16.19	80.00
Hardware fittings	384.66	---
Erection, stringing & civil works including foundation	1520.63	---
Land	725.58	---
Cost of plant & machinery	52.52	---

- k) The difference in FR estimated cost and actual cost.

4. The petitioner shall also submit the editable soft copy of the detailed calculation indicating computation of interest during construction as per forms (in excel format) and any other information submitted in response to this query also in the form of CD.

5. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal